

SPECIAL BENCH
COURT - II

O-211

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/102(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	NITYADHARA PROPERTIES PRIVATE LIMITED VS DATAJI FOOD PRODUCTS PRIVATE LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

Ms. Meenakshi Manot, Adv.] For the Financial Creditor
Mr. Amandeep Singh, Adv.]
Mr. Sanjay Jhunhunwala, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present.
2. Let the petition be made IBC compliant, if not already made.
3. The Registry is directed to issue notice to the Respondents by way of Speed Post and email and place the tracking information on record.
4. The Respondents are directed to file reply affidavit within a period of two weeks.
5. List this matter for consideration on **24.05.2024**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**